

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 1st June, 2026

S.O 150 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Sh. Raj Kumar, Naib Tehsildar Niabat Keerian Gandyal, Tehsil Kathua to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Kathua.

By Order of the Government of Jammu and Kashmir.

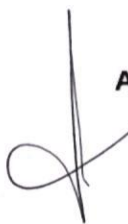
Sd/-
(Achal Sethi)
Commissioner Secretary to Government

No. LAW- Powr/1/2023-10

Dated :- 01 - 06 - 2026

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner Kathua. This is with reference to letter No. No. DCK/Adm/2026-27/751-752 Dated:- 20-05-2026.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section


Additional Secretary to Government
Department of Law, Justice & PA